

IN THE COURT OF JUDICIAL MAGISTRATE No. V, MADURAI

Twenty Second Day of May, Two Thousand Twenty

Present: E. Pravin Kumar, B.A.,B.L.,

J.M. V, Madurai

e- Crmp 8 /2020

Muneeswaran

s/o Muthupandi

.... Petitioner/Accused

Vs

State rep. by Sub Inspector of police,

C1, Thideer Nagar Police Station

Crime No. 519/2020.

U/sec. 147, 148,341,294(b), 323, 506(ii) IPC.

... Respondent/Complainant

For petitioner/accused: Mr. R. John Jeyaselan B.A.,B.L, Advocate

For Respondent/Complainant: Mrs. Thilagarani, Grade II Assistant Public Prosecutor

22-05-2020

Order

1) The petitioner/ accused filed this petition seeking for Bail U/s. 437 Crpc.in Crime No. 519/2020, U/sec. 147, 148,341,294(b), 323, 506(2) IPC. Notice was given to the other side. Heard both side arguments.

2) The learned counsel for the petitioner argued that this is the 1st bail application filed for this accused. The accused was remanded on 20-05-2020 and in judicial custody for past 3 days. in Theni, District Prison. The investigation in this case is nearly over. The petitioner has no previous case and he is of young age. Also the old

age parents are dependent of this accused. Further the accused is infected by corona virus. Hence keeping him in police custody may cause harm to him and also for others. Hence considering all the above facts, this bail petition may be granted.

4) In reply to the above contention, the prosecution has stated that the accused is infected by corona virus . Hence keeping him in custody of police may cause spread of infection. Hence they have no objection in releasing the accused considering the above facts.

6) This court has taken into consideration the facts and circumstances of the case and gravity of offence and the age of the accused. Further it has been brought to the notice that the accused has tested positive for corona virus. Hence at present he needs proper medical care and keeping him in the custody of police might cause the spread of infection to a high rate. Hence considering all the above facts and in the interest of justice and in the larger interest of society, this court is inclined to grant bail to the accused.. The superintendent, District Prison , Theni shall release the accused on his executing a own bond for a sum of Rs. 10,000/-.

10) In the result this bail petition is allowed.

(S/d) E. Pravin Kumar

Judicial Magistrate No. V,

Madurai

Copy to :

1) The Superintendent, District Prison, Theni.